

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

IA 61956/2019, 61960/2019, in Petition(s) for Special Leave to Appeal (C) No(s). 10615/2019

INDIAN OVERSEAS BANK & ORS.

Petitioner(s)

VERSUS

GYANENDRA KUMAR & ANR.

Respondent(s)

IA No. 61960/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 61956/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-02-2020 These matters were called on for hearing today.

For Petitioner(s)

Ms. Mayuri Raghuvanshi, AOR
Mr. Viiswastya K. Sharma, Adv.

For Respondent(s)

Mr. Shekhar Kumar, AOR
Mr. Siddhart Bansal, Adv.
Mr. Kameshwar Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit.

As per postal tracking report, notice issued to respondent No.2 could not be served and returned back undelivered. Hence, learned counsel for petitioners shall, within a period of two weeks', file fresh particulars of the said respondent and shall take requisite steps for the service of notice upon him. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing Central Agency.

List again on 15.4.2020.

RAJIV KALRA
Registrar